

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

25.08.2011

OA No. 191/2011

Mr. Neeraj Batra, Counsel for applicant.

The case of the applicant is that his father died on 16.05.2008 while in service. A representation had been filed by his mother, Smt. Mangi Devi, to give appointment on compassionate ground to her son (applicant). On 13.08.2009, the respondents called for some information/documents from the wife of the deceased employee, which were provided by her vide Annexure A/4. Thereafter, no response was given by the respondents for providing appointment on compassionate ground to the applicant. Ultimately, the applicant served a notice for demand of justice through his counsel on 08.02.2011 but of no avail. Therefore, the present OA has been preferred by the applicant.

Upon bare perusal of material available on record, it reveals that a representation has been filed for seeking appointment on compassionate grounds and in response, the respondents have asked for certain information/documents, which were provided to them vide Annexure A/4. The respondents have not acted which resulted into notice for demand of justice and this OA. In view of this fact, I deem it proper to direct the respondents to sympathetically consider the notice for demand of justice dated 08.02.2011 regarding giving appointment on compassionate grounds to the applicant and shall decide the same expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order. If any adverse order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

K.S. Rathore
(Justice K.S. Rathore)
MEMBER (J)

copy given vide

AHQ

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26/8/11

Zamir